

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA**

**LIBR**

OA. 350/691/2020

Date of order: 16.10.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Shashikant Sharma  
S/o Sri Harendra Prasad  
Qtrs No. 354/ G D.L. W Varanasi,  
Kakamatta, Varanasi,  
Uttar Pradesh - 221004

..... Applicant / Petitioner

-Versus-

1. Union of India  
Though Secretary,  
Ministry of Railways,  
256A Rail Bhawan,  
Raisina Road,  
New Delhi – 110001.
2. The Chairman,  
Railway Recruitment Board Kolkata,  
Metro Railway, A.V Complex,  
Opp R.G Kar Medical College & Hospital,  
Kolkata – 700037.
3. Secretary,  
Ministry of Tribal Affairs,  
C&LM Division, 1<sup>st</sup> Floor, Gate No.5,  
Jeevan Tara Building, Sansad Marg, Patel Chowk,  
New Delhi 110001.
4. District Magistrate,  
Mazaffarpur,  
P.O – Chhota Bazar,  
Bihar, Pin – 842001.
5. Sub Divisional Officer,  
Thana Chowk, Sadar Chapra Saran,  
Bihar, Pin – 811201.



.....Respondents.

For the Applicant : Ms. M. Saha, Counsel

For the Respondents : Mr. K. Sarkar, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This OA has been preferred by the applicant seeking the following reliefs:

"8.1) Selection and appointment of the petitioner to the post of Technician in ST category.

8.2) Issuance of appointment letter after necessary verification from the SDO/ Sadar/Chapra, Bihar.

8.3) Give appointment to the petitioner from retrospective effect.

8.4) Grant him all financial benefits with retrospective effect.

8.5) Any other relief or reliefs which the Hon'ble Court deems fit and proper."



3. Since the applicant has preferred a representation <sup>only</sup> on 27.06.2020 online seeking the same reliefs as in the present OA and has rushed to this Tribunal without waiting for a reply while his representation is yet to be disposed of, and since no fruitful purpose would be served in calling for a reply in this matter unless the representation is suitably decided by the respondent authorities, we propose to dispose of the OA at the admission stage itself.

4. Accordingly, we direct the concerned respondent authority to consider the grievance of the applicant, as highlighted in his representation dated 27.06.2020 and after giving an opportunity of personal hearing to the applicant with the notice that the applicant shall attain on the hearing with a

the documents along with caste certificate, if required and thereafter to decide the same in accordance with law issuing an appropriate order or a reasoned and speaking order, within a period of 2 months from the date of receipt of copy of this order.

5. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration.

6. The present OA accordingly stands disposed of. No costs.

*(Dr. Nandita Chatterjee)*  
**Member (A)**

*(Bidisha Banerjee)*  
**Member (J)**

pd

